

25

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH,
JODHPUR.

-.- Date of Order: 19.10.95.

O.A. No. 435/1995.



Brij Mohan & Others

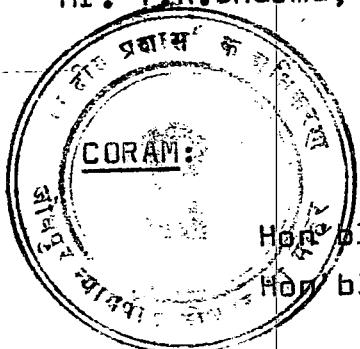
...Applicants.

Versus.

Union of India & Ors.

...Respondents.

-.-
Mr. Y.K. Sharma, Counsel for the applicants.



-.-
Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Ms Usha Sen, Administrative Member.

PER HON'BLE MR. GOPAL KRISHNA:

Applicants Brij Mohan, Kalu Ram & Mahaveer in this application under Section 19 of the Administrative Tribunals Act, 1985, have prayed for a direction to the respondents to merge the cadre of Trolleymen working under the Senior Divisional Safety Officer with that of Trolleymen working under the Engineering and Signal and Tele-Communication Branches and to extend benefits of integrated seniority for all purposes i.e. benefits arising from the restructuring of cadre from time to time. In the alternative the applicants have also

...2.

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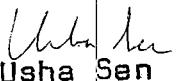
sought a direction to the respondents to merge the cadre of the applicants with that of Khallasies of Traffic Department.

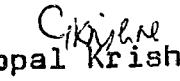
2. We have heard the counsel for the applicants and have perused the records.

3. The applicants have made a representation in regard to their grievances vide Annexure A/1 dated 25.4.94. The counsel for the applicants has stated that the aforesaid representation is still pending consideration and it has not been decided.

4. In the circumstances, we direct the respondent No. 2 to decide the representation of the applicants at Annexure A/1 through a speaking order on merits within three months of the receipt of a copy of this order. If the applicants are aggrieved by any decision taken by the respondents on the representation then they may file a fresh O.A.

5. The O.A. is disposed of with the aforesaid direction at the stage of admission.


(Usha Sen)
Member (A)


(Gopal Krishna)
Vice Chairman

V.S.